

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 158 of 2014 in
Appeal No. 27 of 2014 &**

Dated : 2nd May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Indraprastha Power Generation Ltd.Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshdari
Ms. Mandakini Ghosh

Counsel for the Respondent(s) : Mr. Manu Seshadri for R.1
Mr. Amit Kapur
Mr. Vishal Anand
Mr. Rahul Kinra for R.2 & R.3

**I.A. No. 159 of 2014 in
Appeal No. 28 of 2014**

Pragati Power Corporation Ltd.Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshdari
Ms. Mandakini Ghosh

Counsel for the Respondent(s) : Mr. Manu Seshadri for R.1
Mr. Amit Kapur
Mr. Vishal Anand
Mr. Rahul Kinra for R.2 & R.3

IA-164 of 2014 in
Appeal No. 32 of 2014

Delhi Transco Ltd.

... Appellant(s)

Versus

D.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant (s)	:	Mr. Anand K. Ganesan Ms. Swapna Seshdari Ms. Mandakini Ghosh
Counsel for the Respondent(s)	:	Mr. Manu Seshadri for R.1 Mr. Amit Kapur Mr. Vishal Anand Mr. Rahul Kinra for R.2 & R.3

ORDER

We have heard Mr. Anand K. Ganesan, Learned Counsel for the Appellant for some time in the Interim Applications. The Learned Counsel for the Appellant seeks some time to get updated particulars to make his further submissions and to file the note. Accordingly, he is directed to file the note on or before 06.05.2014, after serving copy on the other side.

Post the matter for further hearing on **12.05.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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